

NATIONAL COMPANY LAW TRIBUNAL
COURT-V, MUMBAI BENCH

233. IA/909/2023 C.P. (IB)/676(MB)2021

IN THE MATTER OF

Union Bank of India

... Petitioner

Vs

Ajay Vinayak Kulkarni

... Respondent

U/s 95(1) of the Insolvency and Bankruptcy Code, 2016

Order Delivered on 12.07.2024

CORAM:

MS. REETA KOHLI
MEMBER (J)

MS. MADHU SINHA
MEMBER (T)

Appearance through VC/Physical/Hybrid Mode:

For the Petitioner: Adv. Smriti Shahani (VC)

For the Respondent:

ORDER

IA/909/2023:- The Ld. Counsel for the Petitioner/RP is informed that the Personal Guarantor has passed away. In view of the same. The CP shall stand abated. CP 676 of 2021 along with IA/909/2023 are **disposed of** as having been abated.

Sd/-
MADHU SINHA
Member (Technical)

Sd/-
REETA KOHLI
Member (Judicial)

// Avdhesh K Patel //